

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.107- CP(IB)/22(AHM)2023
ITEM No.108- IA/583(AHM)2024
in
CP(IB)/22(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

IDBI Bank Limited

.....Applicant

V/s

Mridula Kamlesh Gupta
(Personal Guarantor)

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sunil Kumar, Adv.
For the Respondent/Gurantor : Mr. Nipun Singhvi, Adv.

ORDER

IA/583(AHM)2024

This application has been filed for seeking substitution name of the applicant/FC From IDBI Bank Ltd. to ASREC India Ltd. As vide assignment agreement dated 12.03.2024 that debt has been assigned to the present applicant ASREC India Ltd. To which the counsel for the respondent/Gurantor has no objection.

Since, the application is formal in nature and is not opposed by the counsel for the Respondent. We hereby allow the substitution as sought by the applicant.

Hence, **IA/583(AHM)2024** disposed of accordingly.

CP(IB)/22(AHM)2023

Let amendment be carried out within 7 days in the main petition with the copy to the opposite counsel .

Learned counsel for the respondent/Gurantor seeks and granted two weeks time to file reply if any to the amended portion of the petition within 7 days with copy to the opposite counsel. Thereafter rejoinder if any.

Re-list CP(IB)/22/(AHM)2023 for further hearing on. 19.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)